

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

C.P. (IB)/231(AHM)2024

Proceedings under Section 95 of IB Code, 2016

IN THE MATTER OF:

The Sarvodaya Sahakari Bank Limited
V/s
Dineshbhai Premjibhai Lathidadia

.....Applicant

.....Respondent

Date: 09/07/2024

CORRIGENDUM ORDER

Order under Rule 154 of NCLT Rules, 2016

1. This Tribunal is empowered under Rule 154(1) of NCLT Rules, 2016 to correct any error in its order. Following corrections are made by us *Suo Moto*.
2. On perusal of the daily order dated 05.07.2024, passed in C.P. (IB)/231(AHM)2024, it is seen that the name of the IRP is inadvertently mentioned “**Mr. Pawan Jagetia** having Registration No. **IBBI/IPA-001/IP-P00800/2017-2018/11366** at Para 3 & 4” instead of “**Mr. Kailash Shah** having Registration No. **IBBI/IPA-001/IP-P00267/2017-2018/10511**.” We hereby rectify the said errors.
3. Save and except the above corrections, this corrigendum be read as part and parcel of the main order dated 05.07.2024.

Sd/-

SAMIR KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)